

In the High Court of Judicature, Bombay.

Now day, the 8th day of August 1864.

SPECIAL APPEAL No. 190 - of 1864.

Gomaji bin Bhikaji La,
- being deceased, his son and
- heir Biria is minor by his
- guardian Kumbli Widow
- of Gomaji Telanga of the
- Konkan District
(Original Defendant)

Appellant

versus

Bhanoo bin Lulsh -
- minor Intrator of the Kon-
- kan District (Original Plaintiff)

Respondent

Rs. 2-7-2-

The claim in the Original Suit was to out Debt from
land alleged to have been leased to
the Deft deceased father
acting.

In Appeal No. 643 of 1862 the Judge
of the District of Konkan at Channah confirmed
the Decree of the Juff of Alibay who had awarded
the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) a) -
substantial error in law has occurred
in the investigation of the case -
which has produced error in the de-
cision.

renew of the case upon its merits
in that although the Appellant pre-
sented an application praying
that the proof which the Court had
sent for in this case be recorded in
the case it was not erroneously re-
corded, that (2) the appellate Court
should have given a decision regard-
ing the Appellants' possession for
upwards of 30 years, whereas it
did not do so; and that (3) the ap-
pellate Court should not have held
the Respondent to be the proprietor
of the land only because the land
is entered in his land since the
land belonging to one person is
entered in the name of the other ac-
cording to the custom of the Country;

The Court confirm
the decree of the Acting
District Judge with
costs on the Special Appellant.

H. J. T. S. S.

Laurens Depoing

MEMORANDUM OF COSTS incurred in Special Appeal No. 190

of 186 4 against the decision of the *Acting Judge* of the District of *the Konkan* and disposed of on the *8th August 1864* by *confirming the same with costs*

BY THE APPELLANT—

In the District.

In the *Moonseiff's Court* (including *gr. fee*) 3. 92.

In the *Acting Judge's Court* 2 152

6 84 ✓

In this Court.

Stamp for Memorandum of Special Appeal 1 .. ✓

Stamps for copies of Decree and Judgment 2 8 .. ✓

Stamp for Vukeelutnama 2 .. ✓

Batta for Process and Postage 1 .. ✓

Sectioner's Fee " 129 ✓

Vukeel's Fee " 12. ✓

7 511 ✓

Rupees.... 13 14 3. ✓

BY THE RESPONDENT.

In the District.

In the *Moonseiff's Court* 6 12. ✓

In the *Acting Judge's Court*..... 1 12. ✓

7 24 ✓

In this Court.

Stamp for Vukeelutnama 2 .. ✓

Vukeel's Fee " 12. ✓

2 12. ✓

Rupees.... 9 3 6. ✓



Cyenne
Sealer

Cyenne
Acting Registrar

The 8th day of August 1864.